

station development, high speed corridor, dedicated freight corridor, logistics parks, electric locomotive factory, diesel locomotive factory, rail coach manufacturing factory and certain electrical works to be implemented through Public Private Partnership

(b) 10 proposals under port connectivity have been received, out of which, 'In principle' clearance has been granted for 9 proposals.

45 proposals have been received for Private Freight Terminals (PFTs), out of which 22 proposals have been granted 'In principle' approvals and notification for 19 has been issued. Approval of 53 rakes has been given under Liberalised Wagon Investment Scheme (LWIS) and approval of 6 rakes under Special Freight Terminal Operators Scheme (SFTO), 6 rakes under Automobile Freight Terminal (AFTO) and 10 rakes under Wagon Leasing Scheme (WLS) has been given. Out of these induction of 20 rakes under LWIS, 2 rakes under AFTO and 2 rakes under WLS has been done.

(c) Officials of PPP Cell and concerned Directorates in Railway Board are working for promoting private investment.

#### **Recent train accidents**

503. SHRI ARVIND KUMAR SINGH: Will the Minister of RAILWAYS be pleased to state:

- (a) the details of train accidents occurred during May and June, 2014;
- (b) the details of persons died/ injured, accident-wise;
- (c) the details of compensation announced and actually paid to victims/ kin of deceased, so far, accident-wise;
- (d) the reasons identified for accidents, case-wise; and
- (e) the steps new Government has taken to stop accidents in Railways and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): (a) and (b) During the months of May and June, 2014, altogether 17 consequential train accidents excluding incidents of trespassing at unmanned level crossings which were caused due to negligence of road vehicle users, took place on Indian Railways. Category-wise number of such consequential train accidents and number of persons died and injured therein is given below:

Type of Accidents	Number of Accidents	Died	Injured
Collision	-	-	-
Derailment	15	56	183
Fire in trains	-	-	-
Manned Level Crossing Accident	1	3	7
Miscellaneous	1	1	2
TOTAL	17	60	192

(c) Compensation to the victims of train accidents as defined under Section 124 of the Railways Act, 1989, is paid by the Railways only after the claim filed by the applicant is decreed by the Railway Claims Tribunal in favour of the applicant. So far, no claim for compensation has been decreed by the Tribunal in respect of victims of train accidents which took place during May and June, 2014. However, ex-gratia relief to meet the immediate needs has been announced and paid to the victims of three train accidents during this period.

(d) Based on the inquiry reports including prima facie, out of the above 17 consequential train accidents during May and June, 2014, 10 accidents are attributable to failure of railway staff, 03 due to incidental factors, 03 due to sabotage and 01 due to equipment failure.

(e) Safety is accorded the highest priority by Indian Railways and all possible steps are undertaken on a continual basis to prevent accidents and to enhance safety. These include timely replacement of over-aged assets, adoption of suitable technologies for upgradation and maintenance of track, rolling stock, signalling and interlocking systems, safety drives, greater emphasis on training of officials and inspections at regular intervals to monitor and educate staff for observance of safe practices. Safety devices/systems being introduced to prevent accidents include provision of Block Proving Axle Counters (BPAC), Auxiliary Warning System (AWS), LED Signals, Vigilance Control Device (VCD), Anti Collision Device (ACD), Train Collision Avoidance System (TCAS) and Train Protection and Warning System (TPWS).

#### **Vacant railway land**

†504. SHRI RAMDAS ATHAWALE: Will the Minister of RAILWAYS be pleased to state:

†Original notice of the question was received in Hindi.